

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 129**  
**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India	...	Petitioners/Applicant
Vs		
Era Infra Engineering Limited	...	Respondents

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 28.05.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicants: Mr. Anish Gupta, Mr. Adarsh Tripathi, Ms. Divyangna Malik,  
Mr. Deepak Prakash, Advs.

For the RP: Mr. K. Datta, Ms. Maoulshree Shukla, Ms. Udita Singh, Advs.

**ORDER**

Learned counsels for the applicants NTPC Limited seeking an adjournment, in CA Nos. 255(PB)/2019, 389(PB)/2019, 390(PB)/2019 & 391(PB)/2019.

Learned counsel appearing in CA-199(PB)/2019 also request for adjournment. Learned counsel for the Resolution Professional consents for the same. Hence, all these applications are adjourned.

List for further consideration on 03.06.2019.

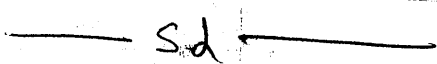
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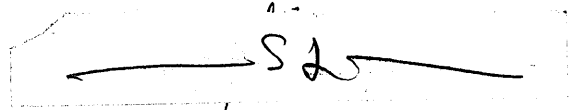
**CA-869(PB)/2019**

This application is filed under Section 60(5) by Resolution Professional seeking directions with respect to de-freezing the account of the corporate debtor. The learned counsel further states that application is served on respondent being Commercial Tax Department Division - 1, Bilaspur through Assistant Commissioner. Let the service affidavit be filed.

List for further consideration on 03.06.2019.



**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)  
MEMBER(JUDICIAL)**